

**Central Administrative Tribunal
Principal Bench, New Delhi**



**O.A. No.1253/2021
MA No. 1571/2021**

This the 07th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Ashit Deb Roy
(Shala Darpan (PIS) ID No. 1989110537
S/o Lt. Abhinash Deb Roy,
Present R/o Jawahar Navodaya Vidyalaya,
Surah Kaloi, Jhajjar, Haryana 124104

... Applicant

(through Advocate: Shri Khalid Akhtar)

Versus

1. Navodaya Vidyalaya Samiti
(through its Commissioner)
B-15, Institutional Area, Sector 62,
Noida, Uttar Pradesh 201307
2. Deputy Commissioner, (Personal)
Navodaya Vidyalaya Samity,
B-15, Institutional Area, Sector 62
Noida, Uttar Pradesh 201307
3. Deputy Commission NVS,
Sec-05, Shipra Path behind mass hospital
Mansarovar, Jaipur, Rajasthan-302020
4. Principal, Jawahar Navodaya Vidyalaya
Jaffarpur, New Delhi
5. Principal, Jawahar Navodaya Vidyalaya
Naichana, Rewari, Haryana -123501
6. Principal, Jawahar Navodaya Vidyalaya
Bhiwani, Devrala, Haryana-127029
7. Principal, Jawahar Navodaya Vidyalaya,

Surah Kaloi, Jhajjar, Haryana-124104



8. Principal, Jawahar Navodaya Vidyalaya
Barobisha, Chakchoka, West Bengal 736207
9. Mrs. Prem Lata (Staff Nurse)
Jawahar Navodaya Vidyalaya
Naichana, Rewari, Haryana-123501
10. Mrs. Kiran (Staff nurse) Jawahar Navodaya Vidyalaya
Navodaya Vidyalaya Barobisha, Chakchoka,
West Bengal 736207

... Respondents
(through Advocate: Shri S. Rajappa)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

In the present OA, the applicant has challenged the transfer orders dated 01.06.2021 and 23.06.2021 stated to have been issued by respondents. Learned counsel for the applicant submits that though the respondents No. 9, 10 and 11 were neither eligible nor entitled to be transferred, illegally and arbitrary they were transferred and posted resulting in depriving the applicant from his choice of posting. He further submits that aggrieved by the aforesaid impugned orders dated 01.06.2021 and 23.06.2021, (Annexure A-1 & Annexure A-2, respectively), the applicant has preferred representations dated 01.06.2021, 02.06.2021 and 03.06.2021 through proper channel, however, the said representations have not been considered and the



grievances of the applicant have not been redressed by the respondents.

2. Issue notice. Shri S. Rajappa, learned counsel who appears for the official respondents i.e. respondents No. 1 to 8, on advance service, accepts notice.

3. In the facts and circumstances, learned counsel for the applicant, submits that the applicant shall be satisfied if the present OA is disposed of at this stage with directions to the respondent No. 1 to consider the applicant's aforesaid pending representations and to dispose of the same by passing an appropriate reasoned and speaking order in a time bound manner.

4. To such request of the learned counsel for the applicant, there is no objection from the learned counsel appearing for the respondents No. 1 to 8.

5. In view of the aforesaid, without going into the merit of the claim of the applicant, we dispose of the present OA with direction to the respondent No. 1 to consider the applicant's aforesaid pending representations (Annexure A-1 and Annexure A-2) and to dispose of the same by passing an appropriate reasoned and speaking order as expeditiously as possible and in any case within four weeks from the date of receipt of a copy of this Order.

6. The OA is disposed of in terms of aforesaid. No order as to costs. Pending MA also stands disposed of accordingly.



(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

/cc/jk/daya/